

(b) the reasons and rationale of such an order by Government;

(c) whether media persons have registered strong protest against the above order which restricts freedom of Press, if so, the details thereof and the response of Government thereto; and

(d) whether above order was issued without consultation with Principal Director General, Media and Communications in the Ministry and if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) An O.M. No. 43020/38/2015-Ad.I dated 23rd July 2015 was issued in order to facilitate the regular flow of information to media persons from the Ministry of Home Affairs and for converging points of dissemination of information to the media, through ADG (Media) and the designated spokesperson of the Ministry.

(c) The media persons sought clarifications in this regard and it was explained that the above said O.M. has been issued to facilitate dissemination of information to the media from the designated officers.

(d) The Media Wing of the Ministry was consulted before issue of the said O.M.

Increase in incidents of communal violence

2630. SHRI ARVIND KUMAR SINGH:

SHRI NEERAJ SHEKHAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether as per the latest data of Union Ministry of Home Affairs, incidents of communal violence have increased by 24 per cent during January-May, 2015 in comparison to the same period in 2014;

(b) if so, the State-wise details thereof and the reasons for the same; and

(c) the corrective steps taken by Central Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) to (c) As per available information, the State-wise details of communal incidents occurred during the January-May, 2015 and during corresponding period in 2014 are given in the Statement (*See* below). The incidents are reported to be attributed to religious factors, gender related issues, land and property disputes and other miscellaneous issues.

“Public Order” and “Police” are State subjects as per the provisions of the Constitution of India. The responsibility of dealing with communal violence as per the provisions of extant laws rests primarily with the respective State Governments.

To maintain communal harmony in the country, the Central Government assists the State Governments/Union Territory Administrations in a variety of ways like sharing of information, sending alert messages, sending Central Armed Police Forces including the composite Rapid Action Force created specially to deal with communal situations, to the concerned State Governments on specific requests and in the modernisation of the State Police Forces. In addition, advisories are also sent from time to time on important developments having bearing on communal harmony. The Central Government has circulated revised Guidelines to promote communal harmony to the States and Union Territories in 2008. The activities of all organisations having a bearing on communal harmony in the country are under constant watch of the law enforcement agencies and requisite legal action is taken, wherever necessary.

Statement

*Number of communal incidents during the year 2015 (January to May)
and corresponding period in 2014*

Name of State	January-May, 2015	January-May, 2014
Andaman and Nicobar Islands	0	0
Andhra Pradesh	0	1
Arunachal Pradesh	0	0
Assam	0	1
Bihar	37	26
Chandigarh	0	0
Chhattisgarh	1	0
Delhi	0	2
Dadra and Nagar Haveli	0	0
Daman and Diu	0	0
Goa	0	0
Gujarat	18	16
Haryana	1	1
Himachal Pradesh	0	0
Jammu and Kashmir	1	0
Jharkhand	8	2

Name of State	January-May, 2015	January-May, 2014
Karnataka	31	37
Kerala	0	3
Lakshadweep	0	0
Madhya Pradesh	31	14
Maharashtra	56	43
Manipur	0	0
Meghalaya	0	0
Mizoram	0	0
Nagaland	0	0
Odisha	0	2
Puducherry	0	0
Punjab	0	0
Rajasthan	28	27
Sikkim	0	0
Tamil Nadu	2	5
Telangana	5	0
Tripura	0	0
Uttarakhand	0	6
Uttar Pradesh	55	41
West Bengal	13	5
TOTAL	287	232

Impact of gender sensitization programme in training of police forces

2631. SHRI A. U. SINGH DEO:

SHRI RAVI PRAKASH VERMA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether States have informed Government that introduction of gender sensitization programmes in training of police forces may not have desired impact on their attitude towards women;

(b) if so, reasons quoted by States in this regard;

(c) whether States have requested for larger systemic changes particularly in the education system and introduction of gender education at primary level;